

LIR No. 4344/16

Raj Kumari Sharma vs M/s G4S Secure Solution India Pvt. Ltd.

29.08.2020

Present: Sh. Ajit Kumar Singh, AR for the workman through video conference.
None for the management.

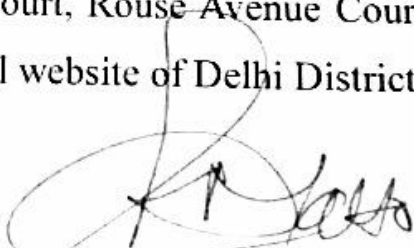
The matter was earlier fixed for 27.09.2020 for talk of settlement, failing which for hearing final arguments.

But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of the management through video conference.

Accordingly, matter stands adjourned for 12.10.2020 *for the same purpose*

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)

**PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI**

29.08.2020

LC No. 653/16

Ram Lal Ladwal vs M/s BSES Yamuna Power Ltd.

29.08.2020

Present: None for the parties.

The matter was earlier fixed for 29.05.2020 for consideration on the applications filed by the workman and also for filing the receipt of the cost by the workman.

But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, matter stands adjourned for the same purpose and for filing of the receipt of the cost on 26.11.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)

PRESIDING OFFICER: LABOUR COURT-IX

ROUSE AVENUE COURTS, NEW DELHI

29.08.2020

LIR No. 5721/16

Pradeep Sharma vs Shakit Bhog Food Pvt. Ltd.

29.08.2020

Present: None for the parties.

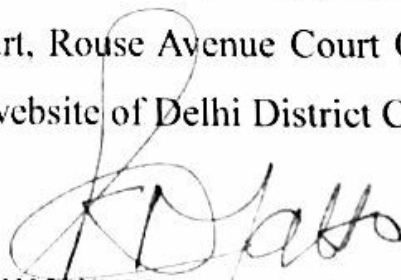
The matter was earlier fixed for 29.05.2020 for serving of the notice to the liquidator but the address of the liquidator is not filed, so, the notice could not be issued.

But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, matter stands adjourned for serving of notice to the liquidator for the next date of hearing and also for his appearance. The workman is directed to file e.mail/address of the liquidator within 10 days from today and on filing of the same, the notice to the liquidator is also ordered to be issued through email, which are returnable on 22.12.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)

PRESIDING OFFICER: LABOUR COURT-IX

ROUSE AVENUE COURTS, NEW DELHI

29.08.2020

LIR No. 3822/16
Ranjeet Kumar Clock No. 186252 vs M/s G4S Secure Solutions India Pvt. Ltd.

29.08.2020

Present: None for the parties.

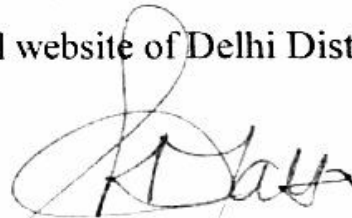
The matter was earlier fixed for 27.07.2020 for talk of settlement, failing which for hearing final arguments.

But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, matter stands adjourned for the same purpose on 12.10.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
29.08.2020

LCA No. 311/16

Niyamat Khan vs M/s J.S.R. Estate

29.08.2020

Present: None for the workman.
 None for the management No.1.
 None for the management No.2.

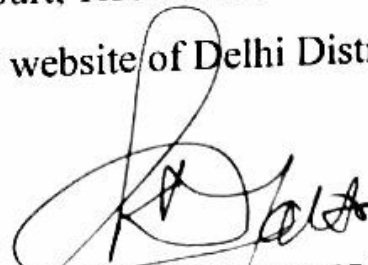
The matter was earlier fixed for 28.04.2020 for filing the fresh address of the management no.2 and it's service and also for filing of the receipt of the cost imposed upon the workman.

But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

In the interest of justice, another last and final opportunity is granted to the workman to file fresh address/email address/mobile phone number of the management No.2 alongwith complete set of documents and on filing of the same, the notices are ordered to be issued to the management no.2, which are returnable on 23.12.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
29.08.2020

LIR No. 8301/16

Dilbagh Singh vs M/s Triumph Motor- Khushi Traders

29.08.2020

Present: Sh. Santosh Singh, AR for the workman through video conference.

None for the management.

Management is already exparte.

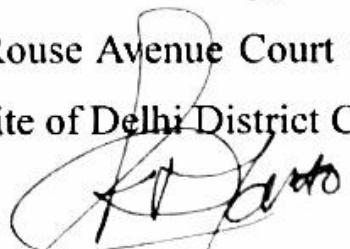
The matter was earlier fixed for 28.04.2020 for service of the notice of the application filed by the workman.

But the matter could not be taken up on that day, in view of spreading of covid 19.

The notice issued to the management is not received back. According, fresh notice is ordered to be issued to the management on filing of email address/mobile phone number and copy of this application by the workman within 10 days from today.

Notices to be issued to the management are returnable on 19.12.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
29.08.2020

Gopal vs M/s Richmond Global School

29.08.2020

Present: None for the workman.
 None for the management.

The matter was earlier fixed for 28.04.2020 for talk of settlement, failing which for filing reply and consideration on the application filed by the workman.

But the matter could not be taken up on that day, in view of spreading of covid 19.

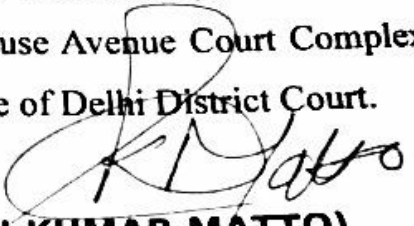
Today, no one has appeared on behalf of any of the parties through video conference.

The matter was also fixed for 17.08.2020 for the evidence of the workman. But the Ahlmad and the Assistant Ahlmad have failed to put the file before this court on 17.08.2020 and when this court has asked Ahlmad and Assistant Ahlmad as to why file was not put before the court on dated 17.08.2020, then, both of them failed to explain any good reason for such lapse on their part. The Ahlmad and Assistant appear to be negligent persons. They are not discharging their duties diligently. At this stage, the Ahlmad Sh. Suresh Sharma tried to befool this court by making lame excuse for his lapse. It appears to the court that this Ahlmad is a delinquent person as on the one side, he does not discharge his duty diligently and other side, he also tries to befool to the court. Ahlmad and Assistant Ahlmad are warned to remain vigilant in future and they are directed to not repeat such wrong in future, as they did not put up files of many cases before this court on the date already fixed.



Accordingly, matter stands adjourned for talk of settlement, failing which for filing reply and consideration on the abovesaid application on 20.01.2021 and for evidence of the workman on 19.05.2021.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
29.08.2020

LIR No. 1976/17

Anita Devi vs M/s Richmond Global School

29.08.2020

Present: None for the workman.
None for the management.

The matter was earlier fixed for 28.04.2020 for talk of settlement, failing which for filing reply and consideration on the application filed by the workman.

But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

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Accordingly, matter stands adjourned for talk of settlement, failing which for filing reply and consideration on the abovesaid application on 20.01.2021 and for evidence of the workman on 19.05.2021.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
29.08.2020

LIR No. 1981/17

Ram Bhadur vs M/s Richmond Global School

29.08.2020

Present: None for the workman.
None for the management.

The matter was earlier fixed for 28.04.2020 for talk of settlement, failing which for filing reply and consideration on the application filed by the workman.

But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

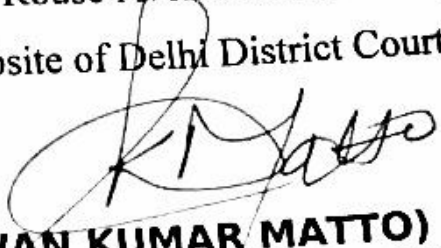
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Accordingly, matter stands adjourned for talk of settlement, failing which for filing reply and consideration on the abovesaid application on 20.01.2021 and for evidence of the workman on 19.05.2021.

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(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
29.08.2020

LIR No. 1985/17

Bishamber vs M/s Richmond Global School

29.08.2020

Present: None for the workman.
 None for the management.

The matter was earlier fixed for 28.04.2020 for talk of settlement, failing which for filing reply and consideration on the application filed by the workman.

But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

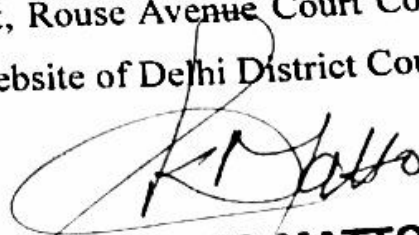
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(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
29.08.2020

LIR No. 1987/17

Shanti vs M/s Richmond Global School

29.08.2020

Present: None for the workman.
None for the management.

The matter was earlier fixed for 28.04.2020 for talk of settlement, failing which for filing reply and consideration on the application filed by the workman.

But the matter could not be taken up on that day, in view of spreading of covid 19.

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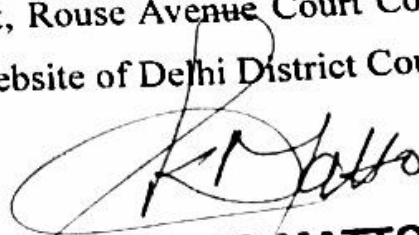
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Accordingly, matter stands adjourned for talk of settlement, failing which for filing reply and consideration on the abovesaid application on 20.01.2021 and for evidence of the workman on 19.05.2021.

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(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
29.08.2020

LIR No. 1988/17

Suraj vs M/s Richmond Global School

29.08.2020

Present: None for the workman.

None for the management.

The matter was earlier fixed for 28.04.2020 for talk of settlement, failing which for filing reply and consideration on the application filed by the workman.

But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

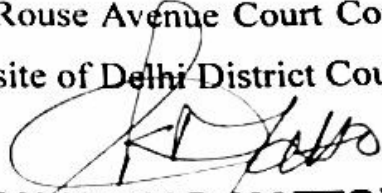
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(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
29.08.2020

LIR No. 1995/17

Shyam Lal vs M/s Richmond Global School

29.08.2020

Present: None for the workman.
None for the management.

The matter was earlier fixed for 28.04.2020 for talk of settlement, failing which for filing reply and consideration on the application filed by the workman.

But the matter could not be taken up on that day, in view of spreading of covid 19.

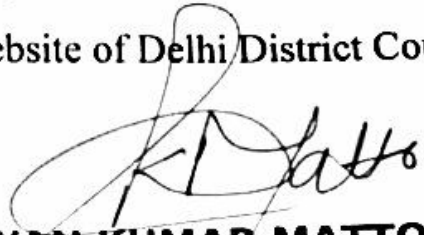
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Accordingly, matter stands adjourned for talk of settlement, failing which for filing reply and consideration on the abovesaid application on 20.01.2021 and for evidence of the workman on 19.05.2021.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
29.08.2020

LIR No. 1998/17

Ganesh Lal vs M/s Richmond Global School

29.08.2020

Present: None for the workman.
None for the management.

The matter was earlier fixed for 28.04.2020 for talk of settlement, failing which for filing reply and consideration on the application filed by the workman.

But the matter could not be taken up on that day, in view of spreading of covid 19.

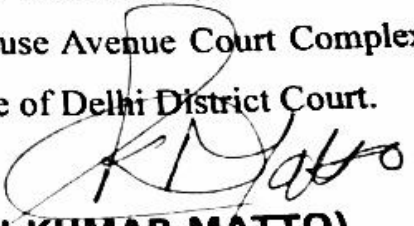
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Accordingly, matter stands adjourned for talk of settlement, failing which for filing reply and consideration on the abovesaid application on 20.01.2021 and for evidence of the workman on 19.05.2021.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
29.08.2020

LIR No. 1999/17

Arun Kumar vs M/s Richmond Global School

29.08.2020

Present: None for the workman.
None for the management.

The matter was earlier fixed for 28.04.2020 for talk of settlement, failing which for filing reply and consideration on the application filed by the workman.

But the matter could not be taken up on that day, in view of spreading of covid 19.

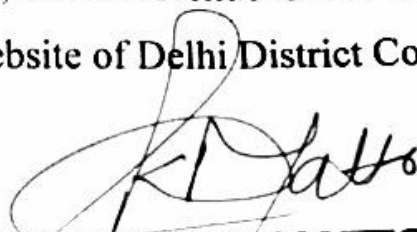
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Accordingly, matter stands adjourned for talk of settlement, failing which for filing reply and consideration on the abovesaid application on 20.01.2021 and for evidence of the workman on 19.05.2021.

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(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
29.08.2020

LIR No. 2000/17

Ankit vs M/s Richmond Global School

29.08.2020

Present: None for the workman.
None for the management.

The matter was earlier fixed for 28.04.2020 for talk of settlement, failing which for filing reply and consideration on the application filed by the workman.

But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

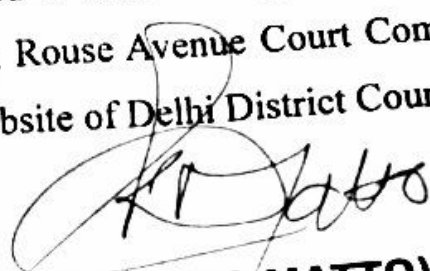
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(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
29.08.2020

LIR No. 2001/17

Rohit Kumar vs M/s Richmond Global School

29.08.2020

Present: None for the workman.
 None for the management.

The matter was earlier fixed for 28.04.2020 for talk of settlement, failing which for filing reply and consideration on the application filed by the workman.

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The matter was also fixed for 17.08.2020 for the evidence of the workman. But the Ahlmad and the Assistant Ahlmad have failed to put the file before this court on 17.08.2020 and when this court has asked Ahlmad and Assistant Ahlmad as to why file was not put before the court on dated 17.08.2020, then, both of them failed to explain any good reason for such lapse on their part. The Ahlmad and Assistant appear to be negligent persons. They are not discharging their duties diligently. At this stage, the Ahlmad Sh. Suresh Sharma tried to befool this court by making lame excuse for his lapse. It appears to the court that this Ahlmad is a delinquent person as on the one side, he does not discharge his duty diligently and other side, he also tries to befool to the court. Ahlmad and Assistant Ahlmad are warned to remain vigilant in future and they are directed to not repeat such wrong in future, as they did not put up files of many cases before this court on the date already fixed.



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Accordingly, matter stands adjourned for talk of settlement, failing which for filing reply and consideration on the abovesaid application on 20.01.2021 and for evidence of the workman on 19.05.2021.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
29.08.2020

Mewa Lal vs M/s Richmond Global School

29.08.2020

Present: None for the workman.
 None for the management.

The matter was earlier fixed for 28.04.2020 for talk of settlement, failing which for filing reply and consideration on the application filed by the workman.

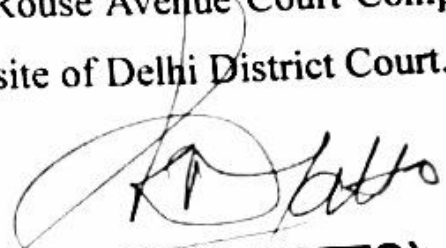
But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

The matter was also fixed for 17.08.2020 for the evidence of the workman. But the Ahlmad and the Assistant Ahlmad have failed to put the file before this court on 17.08.2020 and when this court has asked Ahlmad and Assistant Ahlmad as to why file was not put before the court on dated 17.08.2020, then, both of them failed to explain any good reason for such lapse on their part. The Ahlmad and Assistant appear to be negligent persons. They are not discharging their duties diligently. At this stage, the Ahlmad Sh. Suresh Sharma tried to befool this court by making lame excuse for his lapse. It appears to the court that this Ahlmad is a delinquent person as on the one side, he does not discharge his duty diligently and other side, he also tries to befool to the court. Ahlmad and Assistant Ahlmad are warned to remain vigilant in future and they are directed to not repeat such wrong in future, as they did not put up files of many cases before this court on the date already fixed.

Accordingly, matter stands adjourned for talk of settlement, failing which for filing reply and consideration on the abovesaid application on 20.01.2021 and for evidence of the workman on 19.05.2021.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
29.08.2020

Ram Raj vs M/s Richmond Global School

29.08.2020

Present: None for the workman.
 None for the management.

The matter was earlier fixed for 28.04.2020 for talk of settlement, failing which for filing reply and consideration on the application filed by the workman.

But the matter could not be taken up on that day, in view of spreading of covid 19.

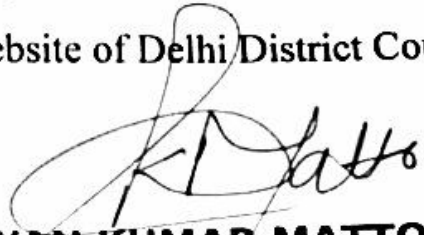
Today, no one has appeared on behalf of any of the parties through video conference.

The matter was also fixed for 17.08.2020 for the evidence of the workman. But the Ahlmad and the Assistant Ahlmad have failed to put the file before this court on 17.08.2020 and when this court has asked Ahlmad and Assistant Ahlmad as to why file was not put before the court on dated 17.08.2020, then, both of them failed to explain any good reason for such lapse on their part. The Ahlmad and Assistant appear to be negligent persons. They are not discharging their duties diligently. At this stage, the Ahlmad Sh. Suresh Sharma tried to befool this court by making lame excuse for his lapse. It appears to the court that this Ahlmad is a delinquent person as on the one side, he does not discharge his duty diligently and other side, he also tries to befool to the court. Ahlmad and Assistant Ahlmad are warned to remain vigilant in future and they are directed to not repeat such wrong in future, as they did not put up files of many cases before this court on the date already fixed.



Accordingly, matter stands adjourned for talk of settlement, failing which for filing reply and consideration on the abovesaid application on 20.01.2021 and for evidence of the workman on 19.05.2021.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
29.08.2020

Sunita Saini vs M/s Richmond Global School

29.08.2020

Present: None for the workman.
None for the management.

The matter was earlier fixed for 28.04.2020 for talk of settlement, failing which for filing reply and consideration on the application filed by the workman.

But the matter could not be taken up on that day, in view of spreading of covid 19.

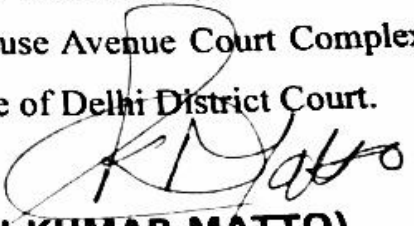
Today, no one has appeared on behalf of any of the parties through video conference.

The matter was also fixed for 17.08.2020 for the evidence of the workman. But the Ahlmad and the Assistant Ahlmad have failed to put the file before this court on 17.08.2020 and when this court has asked Ahlmad and Assistant Ahlmad as to why file was not put before the court on dated 17.08.2020, then, both of them failed to explain any good reason for such lapse on their part. The Ahlmad and Assistant appear to be negligent persons. They are not discharging their duties diligently. At this stage, the Ahlmad Sh. Suresh Sharma tried to befool this court by making lame excuse for his lapse. It appears to the court that this Ahlmad is a delinquent person as on the one side, he does not discharge his duty diligently and other side, he also tries to befool to the court. Ahlmad and Assistant Ahlmad are warned to remain vigilant in future and they are directed to not repeat such wrong in future, as they did not put up files of many cases before this court on the date already fixed.



Accordingly, matter stands adjourned for talk of settlement, failing which for filing reply and consideration on the abovesaid application on 20.01.2021 and for evidence of the workman on 19.05.2021.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
29.08.2020

LIR No. 1700/19

Vikash vs M/s Kailashpati Electronics

29.08.2020

Present: None for the parties.

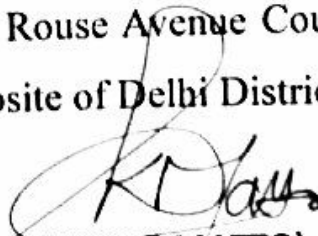
The matter was earlier fixed for 28.04.2020 for filing of the fresh address of the management and also for it's service. But the workman has failed to file fresh address of the management, so, the notice could not be issued.

The matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Workman is directed to file fresh address, e.mail address, mobile phone number of the management and complete set of documents within 10 days from today and on filing of the same, the notices are also ordered to be issued to the management through email and whatsapps, which are returnable on 07.01.2021.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
29.08.2020

LIR No. 1701/19

Randhir Srivastava vs M/s Kailashpati Electronics

29.08.2020

Present: None for the parties.

The matter was earlier fixed for 28.04.2020 for filing of the fresh address of the management and also for it's service. But the workman has failed to file fresh address of the management, so, the notice could not be issued.

The matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Workman is directed to file fresh address, e.mail address, mobile phone number of the management and complete set of documents within 10 days from today and on filing of the same, the notices are also ordered to be issued to the management through email and whatsapps, which are returnable on 07.01.2021.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)

PRESIDING OFFICER: LABOUR COURT-IX

ROUSE AVENUE COURTS, NEW DELHI

29.08.2020

LIR No. 631/18

Inder Singh vs M/s Shiv Shakti (Engg.) Works through its Proprietor Sh. Brahm Dev Prasad

29.08.2020

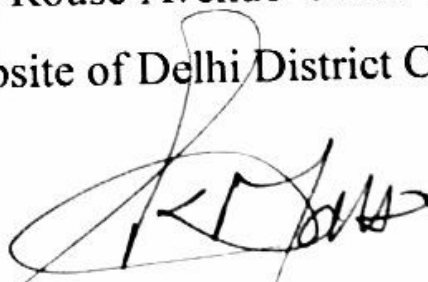
Present: None for the parties.

The matter is fixed for today for filing of rejoinder and for framing of issues.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, matter stands adjourned for 23.10.2020 for filing of rejoinder and for framing of issues.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
29.08.2020

LJR No. 5171/16
Ms Pushpa vs. Enchanting Beauty Parlour

29.08.2020

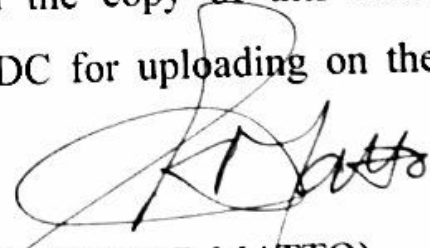
Present: None for the parties.

The matter was earlier fixed for 27.07.2020 for evidence of the workwoman. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the evidence of the workwoman on 15.05.2021. Workwoman is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the management or it's AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADDC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
29.08.2020

LID No. 621/16

Mukesh Kumar vs. M/s P.K.Scan Graphics

29.08.2020

Present: Sh. Santosh Singh, AR for the workman through video conference.

None for the management.

Sh. Kamal Khurana, Advocate for the witness from UCO Bank, Lawrence Road Branch, Delhi.

The matter was earlier fixed for 28.04.2020 for evidence of the workman. Since, earlier, the witness (WW2) from Bank of Baroda had appeared and produced the record with over writing and on asking about the over writing, he had told that Sh. Bijender Singh, Chief Manager of the said Branch of the Bank would tell about the same, so, his examination in chief was deferred and Sh. Bijender Singh, Chief Manager of the said Branch of the Bank was called upon and since, concerned officer from the UCO Bank also did not appear on 01.11.2019, despite of service of notice, so, he was ordered to be summoned with bailable warrants in the sum of Rs. 2,000/-. The bailable warrants issued against witness of the UCO Bank is received back with the report served.

The matter could not be taken up on 28.04.2020, in view of spreading of covid 19.

Today, Sh. Kamal Khurana has appeared on behalf of the witness from the UCO Bank and submitted that witness would appear in the court on the next date of hearing alongwith the record.

Accordingly, the matter stands adjourned for the evidence of the workman on 18.05.2021. Workman is directed to file PF for summoning the witnesses.



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Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
29.08.2020

LIR No. 2343/16

Chhote Lal vs. M/s Presidium School P.R. Carrier Enterprises

29.08.2020

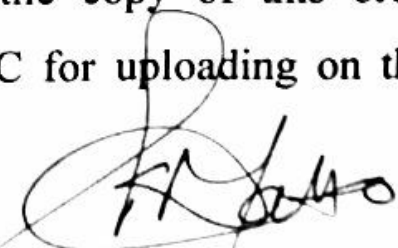
Present: None for the workman.
None for the management No.1.
Management No.2 is already exparte.

The matter was earlier fixed for 27.07.2020 for cross examination of the workman and also for payment of cost of Rs. 5,000/- by the management no.1 to the workman. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the same purpose on 22.05.2021.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
29.08.2020

LIR No. 2345/16

Dinesh vs. M/s Presidium School P.R. Carrier Enterprises

29.08.2020

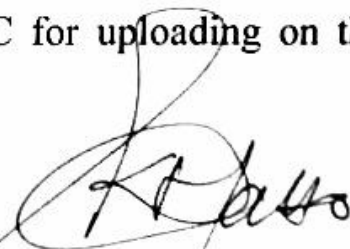
Present: None for the workman.
 None for the management No.1.
 Management No.2 is already exparte.

The matter was earlier fixed for 27.07.2020 for cross examination of the workman. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the same purpose on 22.05.2021.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
29.08.2020

LIR No. 2307/16
Mahesh Pandey vs. M/s Vijay Laxmi Steel

29.08.2020

Present: None for the parties.

The matter was earlier fixed for 26.06.2020 for the cross examination of the workman. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the same purpose on 22.05.2021.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
29.08.2020

LIR No. 7737/16
Abdul Kyum vs. M/s J.D. Centre of Artist

29.08.2020

Present: None for the workman.
Sh. Devesh Ratan, AR for the management through video conference.

The matter was earlier fixed for 28.05.2020 for the evidence of the workman. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of the workman through video conference.

Accordingly, the matter stands adjourned for the evidence of the workman on 24.05.2021. Workman is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the management or it's AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
29.08.2020

LIR No. 8128/16

Nanhe Lal vs. M/s Mahavir Steel & Co.

29.08.2020

Present: None for the workman.
Sh. Santosh Singh, AR for the management through video conference.

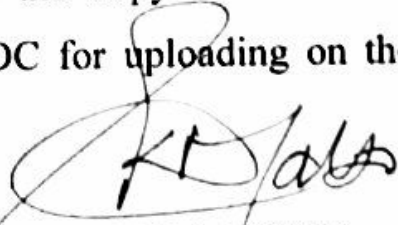
The matter was earlier fixed for 29.05.2020 for evidence of the workman and also for production of the document by the management in compliance of the order dated 30.11.2018. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of the workman through video conference.

The Ld. AR for the management has submitted that he will produce the documents on the resumption of the normal court.

Accordingly, the matter stands adjourned for the evidence of the workman and also for production on document by the management on 25.05.2021.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
29.08.2020

LIR No. 8667/16
Nirmala vs. M/s RMX Joss

29.08.2020

Present: None for the workwoman.
Management is already exparte.
Sh. Puneet Saini, AR for the management through video conference.

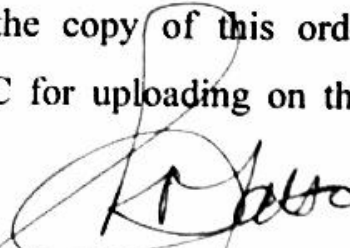
The matter was earlier fixed for 26.06.2020 for exparte evidence of the workwoman. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of the workwoman through video conference.

Ld. AR for the management has appeared through video conference but the management is already exparte in the present case.

Accordingly, the matter stands adjourned for the exparte evidence of the workwoman on 24.05.2021.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
29.08.2020

LIR No. 8646/16
Shahbuddin vs. M/s R.S. Industries

29.08.2020

Present: None for the parties.

The matter was earlier fixed for 27.04.2020 for evidence of the workman. But the matter could not be taken up on that day, in view of spreading of covid 19.

Since, the matter was received by way of transfer, so, the court notices were ordered to be issued to the parties, as no one had appeared on the last of hearing in the court.

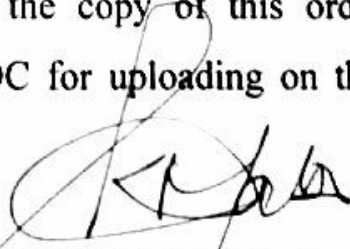
The court notice issued to the workman received back with the report unserved as the workman is not residing on the address as available on the record.

Court notice issued to the management is received back with the report served.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the appearance of the parties and for the evidence of the workman on 24.05.2021.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
29.08.2020

LIR No. 9111/16

Radhey Shayam vs. M/s GDK Jewels Pvt. Ltd.

29.08.2020

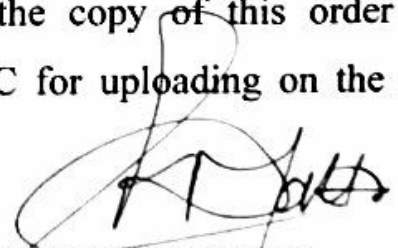
Present: Sh. Tribhuvan, AR for the workman through video conference.
None for the management.
Management is already exparte.

The matter was earlier fixed for 28.05.2020 for exparte evidence of the workman. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, Ld. AR for the workman has appeared through video conference and seeks adjournment.

Accordingly, the matter stands adjourned for the exparte evidence of the workman on 25.05.2021.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
29.08.2020

LIR No. 9248/16

Brijkishore vs. M/s Sonu Exim Pvt. Ltd.

29.08.2020

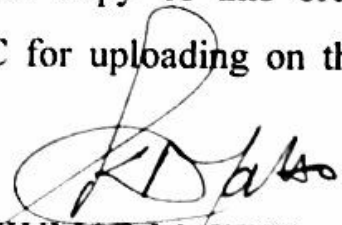
Present: None for the workman.
Sh. Risala Ariyana, AR for the management through video conference.

The matter was earlier fixed for 27.04.2020 for evidence of the workman. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of the workman through video conference.

Accordingly, the matter stands adjourned for the evidence of the workman on 27.05.2021. Workman is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the management or it's AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADDC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
29.08.2020

LIR No. 9694/16

Jai Prakash Jha vs. M/s Supreme Infrastructure India Ltd.

29.08.2020

Present: None for the workman.
None for the management.
Defence of the management already struck off.

The matter was earlier fixed for 26.06.2020 for evidence of the workman. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the evidence of the workman on 27.05.2021.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
29.08.2020

LIR No. 1640/17
Shahir vs. M/s Shri Vijay Laxmi Steel

29.08.2020

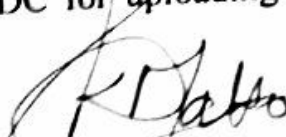
Present: None for the workman.
Management already exparte.

The matter was earlier fixed for 27.07.2020 for exparte evidence of the workman. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of the workman through video conference.

Accordingly, the matter stands adjourned for the exparte evidence of the workman on 27.05.2021.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
29.08.2020

LIR No. 3060/17

Geeta Devi vs. M/s Balaji Footwears

29.08.2020

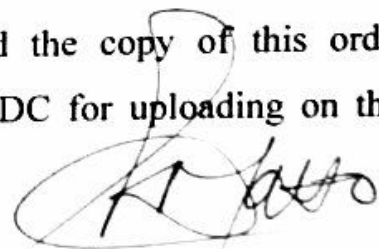
Present: None for the workwoman.
Management is already exparte.

The matter was earlier fixed for 28.05.2020 for evidence of the workwoman. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of the workwoman through video conference.

Accordingly, the matter stands adjourned for the exparte evidence of the workwoman on 28.05.2021.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
29.08.2020

LIR No. 3870/18

Vivekanand Singh vs. M/s Raj Engineering Industries

29.08.2020

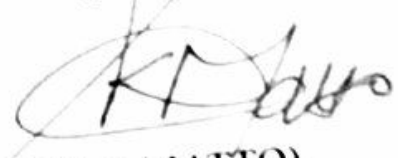
Present: None for the workman.
Management is already exparte.

The matter was earlier fixed for 28.04.2020 for evidence of the workman. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of the workman through video conference.

Accordingly, the matter stands adjourned for the exparte evidence of the workman on 28.05.2021.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
29.08.2020

LIR No. 1923/18
Suraj Yadav vs. M/s TNT Low (PE)

29.08.2020

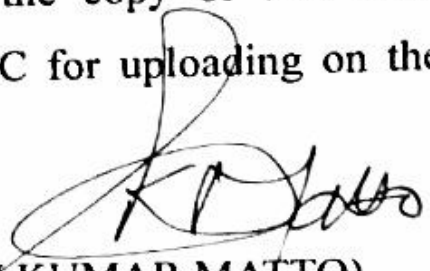
Present: Sh. Tribhuvan, proxy AR for the workman.
None for the management No.1. (management no.1 is already
exparte).
None for the management No.2.

The matter is fixed for today for the evidence of the workman.

Today, the proxy AR for the workman has appeared and seeks
adjournment.

Accordingly, the matter stands adjourned for the evidence of
the workman on 27.05.2021. Workman is directed to file affidavits of the
witnesses in the court one week prior to the next date of hearing and supply
advance copies thereof to the management No.2 or it's AR in similar
manner.

Ahlmad is directed to send the copy of this order to the
concerned official of District Court, RADC for uploading on the official
website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
29.08.2020

LID No. 4099/18

Kanta Prasad vs. M/s Sunil & Sudhir of M/s Badshah Steels

29.08.2020

Present: None for the workman.
None for the management.

The matter was earlier fixed for 29.05.2020 for evidence of the workman. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the evidence of the workman on 29.05.2021. Workman is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the management or it's AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
29.08.2020

LIR No. 4221/18

Krishan Lal vs. M/s Super ADS

29.08.2020

Present: Sh. Pulkit Manuja, AR for the workman through video conference.
None for the management.

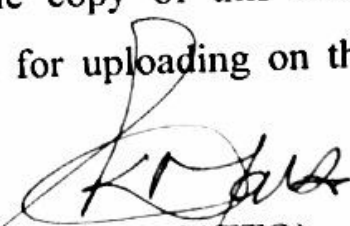
The matter is fixed for today for the evidence of the workman.

Today, no one has appeared on behalf of the management through video conference.

Ld. AR for the workman has appeared through video conference.

Accordingly, the matter stands adjourned for the evidence of the workman on 29.05.2021. Workman is directed to file affidavits of all the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the management or it's AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
29.08.2020

LID No. 52/19

Jitender Kumar vs. Sh. Vinit Jain, Director of M/s Vardhman Air conditioner (P) Ltd. (AC Factory)

29.08.2020

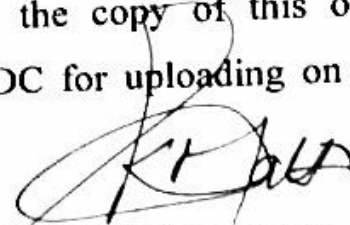
Present: Sh. Santosh Singh, AR for the workman through video conference.
None for the management.

The matter was earlier fixed for 29.05.2020 for cross-examination of the WW1 and also for the payment of cost of Rs. 5,000/- by the management to the workman. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of the management through video conference.

Accordingly, the matter stands adjourned for the evidence of the workman on 28.05.2021. Workman is directed to file affidavits of all the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the management or it's AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
29.08.2020

LIR No. 496/16

Suresh Kumar Yadav vs. Madhu Chawla Design Trend

29.08.2020

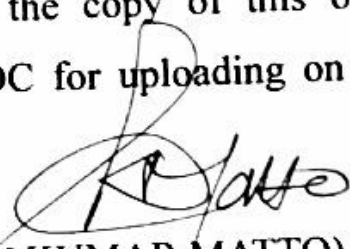
Present: None for the parties.

The matter was earlier fixed for 28.04.2020 for evidence of the management and also for payment of cost of Rs. 5000/- by the management to the workman. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the evidence of the management on 23.03.2021. Management is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the workman or his AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
29.08.2020

LID No. 635/16

Rakesh Kumar vs. Vikas Bharti Public School

29.08.2020

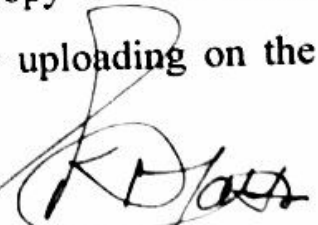
Present: None for the parties.

The matter was earlier fixed for 27.07.2020 for evidence of the management. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the evidence of the management on 23.03.2021. Management is directed to file affidavits of all the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the LRs of the deceased workman or their AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
29.08.2020

LIR No. 8366/16
Mantu Kumar vs. Vikas Bharti Public School

29.08.2020

Present: None for the workman.
Sh. Jatin Rana, AR for the management.

The matter is fixed for today for the further cross examination of MW1 and also for production of documents by MW1.

Today, no one has appeared on behalf of the workman through video conference.

Ld. AR for the management seeks adjournment.

Accordingly, the matter stands adjourned for the same purpose on 30.03.2021.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
29.08.2020

LID No. 883/16

Jevinder Pal vs. M/s Sagar International India

29.08.2020

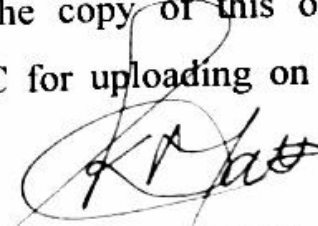
Present: None for the parties.

The matter was earlier fixed for 28.04.2021 for evidence of the management. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the evidence of the management on 15.04.2021. Management is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the workman or his AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
29.08.2020

LIR No. 280/17

Harvansh Prasad vs. M/s Sagar International India

29.08.2020

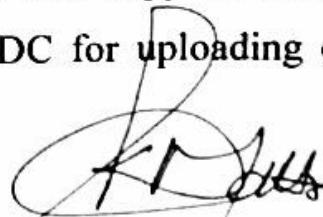
Present: None for the parties.

The matter was earlier fixed for 28.04.2020 for evidence of the management. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the evidence of the management on 29.04.2021. Management is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the workman or his AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
29.08.2020

LIR No. 2583/17

Sanjay Sharma vs. Sunny Enterprises

29.08.2020

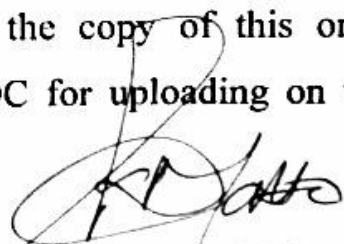
Present: None for the parties.

The matter was earlier fixed for 29.05.2021 for evidence of the management. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the evidence of the management on 29.04.2021. Management is directed to file affidavits of all the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the workman or his AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
29.08.2020

LID No. 114/16

Rajendra Kumar vs. Bal Vikas Public School

29.08.2020

Present: None for the parties.

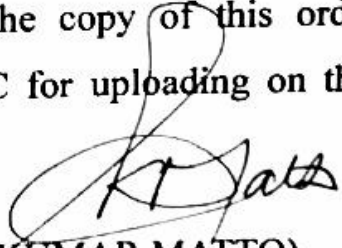
The matter was earlier fixed for 28.04.2020 for filing reply and consideration on the application filed by LR's of the deceased workman to implead them in the present case.

But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for 23.12.2020 for the same purpose.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
29.08.2020

LIR No. 2794/16

Chanderdev vs. Sueprchemfab Engg. Consultants
Pvt. Ltd. Technochem Engineers

29.08.2020

Present: None for the parties.

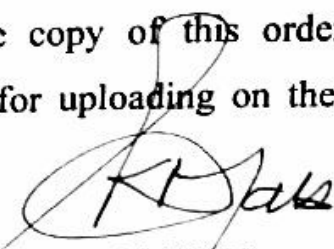
The matter was earlier fixed for 28.04.2020 for consideration on the application for impleading the LR's of the deceased workman.

But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the same purpose on 23.12.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
29.08.2020

LIR No. 1898/17

Ram Bahadur vs. Jain Metal & Steel India

29.08.2020

Present: None for the parties.

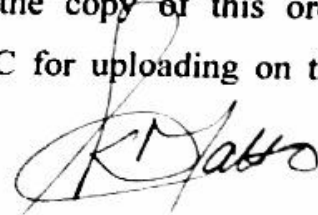
The matter was earlier fixed for 27.04.2020 for filing reply and consideration on the application filed by the workman, vide which workman has sought direction for the management to produce certain documents.

But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the same purpose on 13.01.2021.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
29.08.2020

LID No. 374/19

Ajay vs. M/s Hi-Tek Syndicate

29.08.2020

Present: Sh. Ajit Kumar Singh, AR for the workman through video conference.

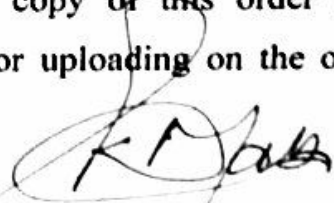
None for the management.

The matter is fixed for today for consideration on the application filed by the workman, vide which workman has sought direction for the management to produce certain documents and also for the evidence of the workman.

Today, no one has appeared on behalf of the management through video conference.

Accordingly, the matter stands adjourned for consideration on the said application on 14.01.2021 and for the evidence of the workman on 31.05.2021. The Ld. AR for the workman has apprised to the court that the copy of the affidavit of the workman has already been sent to the management.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
29.08.2020

LID No. 375/19
Kuldeep vs. M/s Hi-Tek Syndicate

29.08.2020

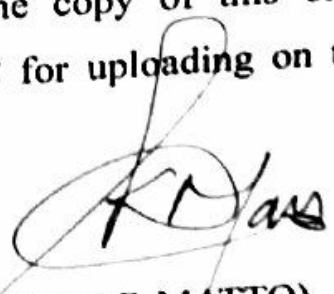
Present: Workman with AR Sh. Ajit Kumar Singh, through video conference.
None for the management.

The matter is fixed for today for consideration on the application filed by the workman, vide which workman has sought direction for the management to produce certain documents and also for the evidence of the workman.

Today, no one has appeared on behalf of the management through video conference.

Accordingly, the matter stands adjourned for consideration on the said application on 14.01.2021 and for the evidence of the workman on 31.05.2021. The Ld. AR for the workman has apprised to the court that the copy of the affidavit of the workman has already been sent to the management.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
29.08.2020

LIR No. 4222/18

Laxmi Devi vs. M/s Girdhar International

29.08.2020

Present: None for the workwoman.
Sh. Raj Rishi, AR for the management through video conference.

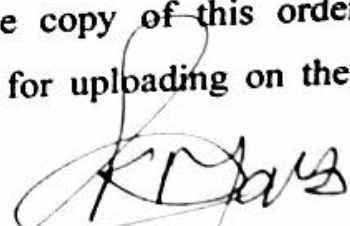
The matter was earlier fixed for 28.04.2020 for filing reply and consideration on both the applications.

But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of the workwoman through video conference.

Accordingly, the matter stands adjourned for filing replies and consideration on the said application and also for filing of rejoinder and for framing of issues on 13.01.2021.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
29.08.2020

LIR No. 4441/16

Veer Bahadur Rao vs. Rajpal Polytax Pvt. Ltd.

29.08.2020

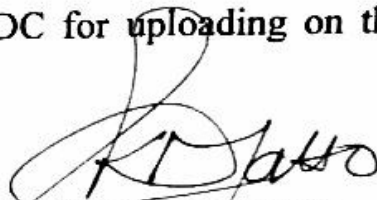
Present: None for the parties.

The matter is fixed for today for hearing final arguments.

But today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for hearing final arguments on 09.11.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
29.08.2020

LIR No. 6380/16

Smt. Saroj vs. The Chief District Medical Officer North West & Ors.

29.08.2020

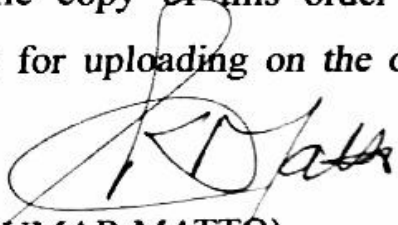
Present: None for the parties.

The matter is fixed for today for hearing final arguments.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for hearing final arguments on 14.01.2021.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADDC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
29.08.2020

LIR No. 3507/16

Sandeep Kumar Sharma @ Sanjay Sharma Ram Sagar vs. Ms Coperative Attire Co.

29.08.2020

Present: None for the workman.
 None for the management.

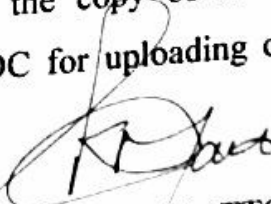
The matter is fixed for today for hearing final arguments through video conference.

But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for hearing final arguments 15.01.2021.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
29.08.2020